

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-266/2017  
MA-1840/2017**

**New Delhi, this the 03<sup>rd</sup> day of July, 2017.**

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. V.P.T. Mishra, Retd. Asst. Director, OL, Group A,  
Aged about 60 years,  
S/o Sh. Tulshiram Mishra  
R/o Gaurav Galaxy, Ph-I, K-Wing,  
503, Opp. Nityanand Nagar, Mira Road (East),  
Distt. Thane-401107, Maharashtra.
2. Anand Tripathi, Assistant Director, OL, Group A,  
Aged about 59 years,  
S/o Sh. Ramesh Tripathi,  
R/o 804, Navjeevan A-Wing, 8<sup>th</sup> Floor,  
Sec-5, Antop hill, Mumbai-400037  
Mahaashtra.
3. Dr. Sahebrao Sonawane, Asst. Dir., OL Group A,  
Aged about 57 years,  
S/o Sh. Dhondiba Sonawane,  
R/o N-11, B-104/01, Hudco Aurangabad,  
Maharashtra.
4. Smt. Vidya Deshmukh, Asst. Dir., OL Group A,  
Aged about 55 years,  
W/o Sh. Shashi Kant Deshmukh,  
R/o Akashwani Doordarshan Metro Qtrs.,  
Gorai Road, Borivali (West), Mumbai-91,  
Maharashtra.
5. T.V. Chandorkar, Assistant Director, Group 'A',  
Aged about 60 years,  
S/o Sh. V. Chandorkar,  
R/o 55-B, Sec-A, Sainath Colony, Indore,  
Madhya Pradesh.
6. V.B. Pardeshi, Retd. Hindi Translator, Group B,

Aged about 61 years,  
 S/o Sh. Babula Gangaram Pardeshi,  
 R/o Shrinath Nagar, S.No. 71, Ganesh Park,  
 Building No. 25, B.T. Kawade Road, Pune-411001  
 Maharashtra.

7. Smt. Anju Dhammi, Hindi Translator, Group B,  
 Aged about 54 years,  
 W/o Sh. Mahender Singh,  
 R/o Nav Chetana B-803, 8<sup>th</sup> Floor, CGS Qtrs.,  
 Sec-3, Antop hill, Kane Nagar, Mumbai-400037,  
 Maharashtra.
8. S.A. Awati, Hindi Translator, Group B,  
 Aged about 49 years,  
 s/o Sh. Appasahed Awati,  
 r/o A/p-Kurundwad, Tah-Shiroli,  
 Distt. Kholapur-416106, Maharashtra.
9. Mukund Srivastava, Hindi Translator, Group B,  
 Aged about 50 years,  
 S/o Sh. Pratap Narayan Srivastava,  
 R/o A-9/84, CGS Colony, Wadala (W),  
 Mumbai-400020, Maharashtra.
10. Anil Kumar Kadam, Hindi Translator, Group B,  
 Aged about 57 years,  
 s/o Sh. Namdevrao Kadam,  
 R/o near Mama Taljies, Bhusawal,  
 Maharashtra. ....

Applicants

(Through Sh. M.K. Bharadwaj)

Versus

1. Union of India  
 Through its Secretary,  
 Ministry of Information and Broadcasting,  
 Shastri Bhawan, New Delhi.
2. Prasar Bharti,  
 Through its Chief Executive Officer,  
 2<sup>nd</sup> Floor, PTI Building,  
 Parliament Street, New Delhi.
3. The Director General,  
 All India Radio,

Akashvani Bhawan,  
Sansad Marg, New Delhi.

4. The Chief Controller of Accounts,  
Principal Accounts Office,  
Ministry of Information & Broadcasting,  
Shastri Bhawan,  
New Delhi-110001. .... Respondents

(through Sh. Suvesh Kumar for R 2 and 3)

### **ORDER (ORAL)**

#### **Mr. Shekhar Agarwal, Member (A)**

Today when this matter was taken up, learned counsel for the applicant has submitted that this OA was similar to OA No. 3775/2015 decided by this Tribunal on 28.04.2016. The operative part of the order reads as follows:

“5. This OA is accordingly allowed. The respondents are directed to grant relief to the applicant in terms of the judgment dated 21.08.2014 passed in OA No. 1938/2013 and OA No. 2985/2013. The respondent No. 4, in particular, is directed to implement the judgment qua the applicant within a period of four weeks from the date of receipt of copy of this judgment, failing which, if there is any delay, the applicant shall be entitled to the interest at the rate of 6%, and interest shall be recovered personally from the pay of respondents no. 4.

6. A copy of this order be also sent to the Secretary, Department of Personnel & Training, as also to the Secretary, Department of Expenditure, and Secretary, Ministry of Law and Justice, to be circulated to all concerned with the observation that wherever a person approaches the concerned authorities seeking the relief based upon an earlier final/concluded judgment of this Tribunal, or any other competent Court, the relief has to be granted, notwithstanding the fact whether the person was a party to such lis or not. It is only claims of persons falling under para 23(2) of the judgment of the Hon'ble Supreme Court in State of Uttar Pradesh & Others vs. Arvind Kumar Srivastava & Others (supra) that relief may not be granted. Wherever it is found that the relief sought has been declined merely on the ground that the similarly placed person was not a party in the earlier judgment, though covered under paras 23(1) and (3) of the aforesaid judgment of the Apex Court, the official found responsible for denial of relief shall be personally liable. No order as to costs.”

He has prayed that this OA may also be disposed of in terms of the same.

The aforesaid prayer was not opposed by learned counsel for the respondents.

2. In view of the submissions made by the parties, we dispose of this OA in terms of order passed in OA No. 3775/2015.

**(Raj Vir Sharma)**  
**Member (J)**

/ns/

**(Shekhar Agarwal)**  
**Member (A)**